

(c) if so, the details regarding the policy of Government in this regard ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Non-levy Cement is free from price and distribution control. However, in the beginning of this year, there was an increase in the demand for non-levy cement due to increase in the tempo of construction activities particularly in important urban centres and also the anxiety of the people to complete the works before the onset of the monsoon resulting in a temporary spurt in prices of non-levy cement. The prices have started coming down from the month of August 1985 onwards.

(b) and (c). Against imports authorised in 1984-85, contracts have been entered into by the State Trading Corporation of India for import of 4 lakh tonnes, out of which, a quantity of 1.31 lakh tonnes has already been effected. No decision in regard to further imports to be authorised, if any, has been taken so far.

SHRI KAMAL NATH : Question No. 137.

THE MINISTER OF ENERGY (SHRI VASANT SATHE) *rose*.

SHRI KAMAL NATH : Has his portfolio been changed, Sir ?

MR. SPEAKER : Where were you ?

SHRI VASANT SATHE : You please bear with me for to-day.

MR. SPEAKER : Where you here or you have just come ?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI NAWAL KISHORE SHARMA) : It is a lack of communication.

SHRI VASANT SATHE : I will fill that gap.

Telephone Connections under New Special OYT Scheme

*137. SHRI KAMAL NATH† :
DR. G. VIJAYA RAMA RAO :

Will the Minister of COMMUNICATIONS be pleased to state :

(a) whether special OYT telephones will hence forth be given within a month on payment of Rs. 25,000;

(b) whether this decision will result in further delays in giving telephones to other categories; and

(c) whether this would also result in further delays in release of telephones in rural areas and specially for medical staff ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) No, Sir. There is no such scheme at present.

(b) and (c). Does not arise in view of part (a) above.

SHRI KAMAL NATH : The Minister has replied to the very first part of my question that there is no such scheme. But there was a newspaper report. Obviously it is a matter of great concern because the affluent people are always able to get telephones. I do not know the basis of such a scheme. But is such a scheme under consideration or under active consideration at all ?

MR. SPEAKER : He has said 'No'.

SHRI VASANT SATHE : We always keep on considering good ideas... (*Interruptions*).

SHRI KAMAL NATH : My whole question is based on communication. So I am asking him to communicate whether...

MR. SPEAKER : Has there been any communication gap between him and you ?

SHRI KAMAL NATH : On the floor of the House—Yes, but outside—No.

SHRI VASANT SATHE : If the hon. Member gives some ideas or suggestions or if they come from any other quarter and if we find that they are in national interest and they are in the interests of the consumer, we will always be open to good suggestions and even this suggestion will be considered.

SHRI BHAGWAT JHA AZAD : And that 'if' is very important.

MR. SPEAKER : Dr. G Vijaya Rama Rao...

Yes, Dr. V. Venkatesh.

DR. V. VENKATESH : I wanted to know whether the Government has got any scheme to provide STD facilities at all the district headquarters. Particularly, in my constituency of Kolar District which is a drought-prone area we have got a communication gap between the Government and my district. I want to know whether the Government is going to establish STD facilities at all the district headquarters of the country.

MR. SPEAKER : Naturally they would like to have.

SHRI VASANT SATHE : It is our general policy to cover maximum area with telephone facilities and your request for STD facility for Kolar I will pass on to my hon. colleague for his consideration.

THE PRIME MINISTER (SHRI RAJIV GANDHI) : Sir, while we will definitely do something for the communication and setting up the STD facility there is very little that we can do if his Government has lost communication with the people of his district.

PROF. MADHU DANAVATE : Sir, the hon. Member was talking about communication with the Centre.

Setting up of Bench of Allahabad High Court in Western U.P.

*138. DR. A. K. PATEL† :
SHRI C. JANGA REDDY :

Will the Minister of LAW AND JUSTICE be pleased to state :

(a) the recommendations made by the Jaswant Singh Commission about setting up of a bench of the Allahabad High Court in Western Uttar Pradesh and Government's reaction thereto; and

(b) the general policy of Government regarding opening of new benches of High Courts in various States ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE

(SHRI H. R. BHARDWAJ) : (a) and (b). The Report of the Jaswant Singh Commission is under consideration of the Government. The general policy regarding opening of new benches is also under consideration.

DR. A. K. PATEL : Mr. Speaker, Sir, the Jaswant Singh Commission was set-up somewhere in 1981 and its Report came somewhere in April 1985. Although seven to eight months have passed and no decision has been taken officially yet a news appeared in Indian Express that decision has been taken for a separate bench for Allahabad High Court. I would like to know whether Chief Minister stated somewhere or anywhere about this thing ?

SHRI H. R. BHARDWAJ : As I submitted in the other House I may also categorically state here that no decision has yet been taken in this regard. But we have provided in the Presidential Address itself that we are going to introduce vital judicial reforms in the country and we are looking into the distances of various High Courts from the people. If the distances are such vast and huge that they have to be reduced then we have to consider that aspect also.

With regard to providing more benches the Member will kindly remember that this has been a controversial issue with the Chief Justices not agreeing to this and then the members of the Bar agitating over it. This is not a question which we can decide in haste. We are in dialogue with the Chief Justices. We are also in dialogue with the Bar association. A decision will be taken consistent with the policy of the government to give justice at the door steps of the people and speedy justice.

DR. A. K. PATEL : I would like to know whether for Gujarat a separate bench somewhere in Saurashtra is recommended by this Commission ?

SHRI H. R. BHARDWAJ : As I submitted the Commission's report is under consideration and there are various suggestions which have been made and not only Allahabad the matter relating to North East, Gujarat, Karnataka, Andhra Pradesh and Tamil Nadu. Every aspect has to be examined. When I said that the question is under consideration it meant the very system